

**Demand to formulate comprehensive action plan to solve problems being  
faced by minorities in the country**

**श्री साबिर अली (बिहार) :** सभापति जी, अल्पसंख्यकों के लिए पंद्रह सूत्री कार्यक्रम का वांछित लाभ अल्पसंख्यकों, विशेषकर मुसलमानों को इसलिए नहीं मिला क्योंकि उसके अंतर्गत लक्ष्य निर्धारित नहीं किए जाते। राष्ट्रीय अल्पसंख्यक आयोग को जब तक संवैधानिक दर्जा नहीं दिया जाता, तब तक इसका वजूद सार्थक नहीं होगा। वक्फ कानून 1995 में बहुत से संशोधन होने हैं, जो काफी समय से लंबित हैं। राष्ट्रीय अल्पसंख्यक वित्त एवं विकास निगम का कार्य संतोषजनक नहीं है। इसके द्वारा उचित मात्रा में ऋण उपलब्ध नहीं कराया जा रहा है तथा इसकी प्रक्रिया जटिल है और पारदर्शी भी नहीं है। इसमें फंड भी कम है। मौलाना आज़ाद एजुकेशन फाउंडेशन को और अधिक पैसा दिए जाने की जरूरत है। सेन्ट्रल वक्फ काउंसिल को भी मज़बूत करने की जरूरत है। मुस्लिम इलाकों में और अधिक स्कूल और कालेज खोले जाने की जरूरत है। वक्फ कमेटी की सिफारिशों पर अमल दरामद किया जाना चाहिए। अल्पसंख्यक कार्य मंत्रालय का बजट बढ़ाकर पांच गुना करने की जरूरत है। अल्पसंख्यकों को सही मायने में सुरक्षा प्रदान किए जाने की जरूरत है।

सभापति जी, सच्वर कमेटी की सिफारिशों पर अब तक कोई खास अमल नहीं किया गया है, उनको जल्दी लागू किया जाना चाहिए। रंगनाथ मिश्रा कमीशन की रिपोर्ट को सार्वजनिक किया जाए और उसमें की गई सिफारिशों को लागू किया जाए। सरकारी नौकरियों में मुसलमानों का अनुपात अभी भी बहुत कम है, उसको बढ़ाया जाना चाहिए। हज और मुस्लिम शिक्षा, जो कि केवल मुसलमानों से संबंधित है, ये विषय दूसरे मंत्रालयों के पास हैं, इनको अल्पसंख्यक कार्य मंत्रालय के अधीन लाया जाना चाहिए। मुस्लिम इलाकों में औद्योगीकरण को बढ़ावा दिए जाने की जरूरत है। मैं सरकार से अनुरोध करता हूँ कि वह इन सारी समस्याओं के निराकरण के लिए एक विस्तृत कार्य योजना बनाए और इनको शीघ्रताशीघ्र लागू करे।

**Demand to revise NREGA scheme to increase the working days and the wages**

**SHRI RAMA CHANDRA KHUNTIA (Orissa):** Sir, the National Rural Employment Guarantee Programme of the UPA Government is a unique scheme which has given employment to nearly four crores of rural poor in India. But the Scheme ensures 100 days' employment, which is not adequate for a poor labour family. The guaranteed days of employment should be increased to 240 working days. The minimum wages of NREGA workers should be increased and the rate and measurement of price-related contract work should also be revised as a NREGA worker is not getting the minimum wages as per the old measurement.

The Government should also start new National Employment Guarantee Scheme for urban poor and employment and self-employment schemes for non-matric, matric, intermediate, graduate, post-graduate and non-technical students who can neither do the hard physical work nor can they do the technical jobs. Their number is much more and they are the real problems for everybody.

All NREGA workers should get rice and wheat at a subsidized rate *i.e.* @ Rs.2/- per kg. All NREGA workers should be covered under *Aam Aadmi Bima Yojana* and also should get free medical care and creche facility at the work place.

**MR. CHAIRMAN:** Dr. Najma A. Heptulla.

DR. (SHRIMATI) NAJMA A. HEPTULLA (Rajasthan): Sir, my statement is "Attacks on Indian Students in Australia". I have a point of order, Sir, because the statement which I have made ...*(Interruptions)*... Just one minute. ...*(Interruptions)*...

SHRI VIJAY JAWAHARLAL DARDA (Maharashtra): Sir, in that case, you should also allow us.....*(Interruptions)*...

SHRI SHANTARAM LAXMAN NAIK (Goa): Sir, let me also explain the matter. ...*(Interruptions)*...

DR. (SHRIMATI) NAJMA A. HEPTULLA: Just one minute, please. ...*(Interruptions)*... It is in your own interest...*(Interruptions)*... It is a procedural matter. ...*(Interruptions)*... You don't know the point. ...*(Interruptions)*...

MR. CHAIRMAN: Just one minute.

DR. (SHRIMATI) NAJMA A. HEPTULLA: Sir, only the Chairman has the right to remove any word.....*(Interruptions)*...

MR. CHAIRMAN: What is your point of order?

DR. (SHRIMATI) NAJMA A. HEPTULLA: My point of order, Sir, is that my statement is being corrected by the Secretariat. The same language the Prime Minister has spoken. I feel that those articles should not be deleted and it should be submitted as it is.

MR. CHAIRMAN: Fair enough. Thank you.

#### **Concern over attacks on Indian students in Australia**

DR. (SHRIMATI) NAJMA A. HEPTULLA (Rajasthan): Sir, I propose to commend the attention of the House to recent series of racial attacks on Indian students and professionals. Hon'ble Prime Minister and Minister of External Affairs have taken up the issue with their Australian counterparts. Despite assurance given by the Government of Australia, the police brutalities against peaceful demonstrations continue. Even there are apprehensions that demonstrators may lose their work visa. It is now gradually emerging that Indians have been facing regular discrimination at work place and in public. The advisories that appeared in media suggest Indians to remain submissive and low profile without being making one's cultural identity obvious. One wonders if a society could be called genuinely pluralistic if it expects different ethnic groups to surrender their cultural identity. Education is the third largest export industry in Australia and Indian students constitute roughly one-fourth of total foreign students in Australia. Indian students pay higher fee as compared to other students. Therefore, Indians make significant contribution to sustain the higher education in Australia and we must use this leverage to protect our students. If need be, we must take up the issue of racial discrimination in Australia at multilateral forums, including the commonwealth and WTO.